

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

1) O.A. No. 399/98

New Delhi: this the 25th day of February, 1999.

(4)

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. T.N. BHAT, MEMBER (J)

1. Raj Pal S/o Shri Samay Singh,
R/o Vill. & P.O. Palla,
New Delhi.
2. Randhir Singh S/o Shri Kewal Ram,
R/o. Vill. & P.O. Palla,
New Delhi.

3. Krishna Pal S/o Shri Jai Singh,
R/o . Vill. & P.O. Palla,
New Delhi

.... applicants.

(Shri M.K. Gaur, Advocate)

Versus

National Capital Territory of Delhi
through

1. The Director General,
Home Guard & Civil Defence,
Nishkam Sewa Bhawan, Raja Garden,
New Delhi.

2. The Commandant,
Home Guard & Civil Defence,
Nishkam Sewa Bhawan, Raja Garden,
New Delhi

.... Respondents.

(By Advocate: Shri Rajinder Pandita).

✓ 2) O.A. No. 48/99

Brijesh Yadav S/o Shri Ram Surat Yadav,
R/o D-3, West Vinod Nagar, Mandawali,
Fazalpur,
Delhi - 110 092

..... Applicant.

(By Advocate: Shri M.K. Gaur).

Versus

Govt. of NCT Delhi, through

1. The Chief Secretary,
5, Shambhavi Marg,
New Delhi.

2. The Director General,
Delhi Home Guards & Civil Defence,

CTI Complex, Raja Garden,
New Delhi.

3. The Commandant,
Delhi Home Guards & Civil Defence,
CTI Complex, Raja Garden,
New Delhi. Respondents.

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

As these two OAs involve common questions of law and fact, they are being disposed of by this common order.

2. Applicants in these OAs impugn action of respondents terminating their engagement in the Home Guards Organisation and seek re-engagement and continuance.

3. It has been held in a catena of judgments delivered by the various benches of this Tribunal, the most recent being one delivered on 11.1.99 in OA No. 2006/98 Chandeshwar & Ors. vs. Govt. of NCT of Delhi & Ors. and connected cases, that the applicants cannot claim either regularisation or continuance as a matter of right after expiry of initial period of engagement which under rules is three years. This view is based on the judgment of Apex Court in SLP (C) No. 12465/90 R. D. Sharma vs. State of Punjab & Ors.

4. In the result, we find ourselves unable to intervene in the matter and these two OAs are dismissed. No costs.

5. Let copies of this order be placed in both OA case records.

25.2.99
(T.N. BHAT)
MEMBER (J)

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(S. R. ADIGE)
VICE CHAIRMAN (A).

Mukul
Court Officer
Central Administrative Tribunal
Delhi Bench, New Delhi
Babu Bhat House,
S. S. S. Marg,
New Delhi-110001